

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Application No. OA 142 of 1999

Applicant (s) Ramjit Murmu Respondent (s) 001 809

Advocate for Applicant (s) M/S M.P.J. Ray Advocate for Respondent (s).....

PK Padhi

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>280 for N.S.O.L. f/w for Negon pl R.P. 1.4.99 Boseb 1.4.99</p> <p>for Admin pl R.P. 5M/99 S.Jam</p>	<p>REGD. NO. 142 of 1999 By Registrar 6.4.99</p> <p>Seen the petition. Heard the learned counsel for the petitioner. In view of submissions made by the learned counsel for the petitioner, we feel that this Original Application can be disposed of at the admission stage itself by issuing appropriate directions to the respondents.</p> <p>Heard Shri P.K.Padhi, learned counsel for the petitioner and Shri A.K.Bose, learned Senior Standing Counsel appearing for the departmental respondents, on whom a copy of the petition has been served and also perused the records. The applicant in this application has prayed for a direction to Deputy Director General (N.C.G.) (Res.1) to dispose of his representation which is at Annexure-3 to the O.A. The applicant's grievance is that he has not been promoted to the post of Tele Chief Telecom Supervisor whereas his junior has been promoted to that post. He had filed a representation at Annexure-1 to C.G.M.T. which has been rejected in order dated 24.11.1998 at Annexure-2 on the ground that he has lost his seniority because of his transfer from one Division to another under Rule-38. Against this order he has filed another representation dated 4.1.1999 at Annexure-3 to Res.1.</p>

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order dt 6.4.99 ...

A copy of order
may be given to
both counsels.

~~8.4.99~~

~~Recd
8.4.99
S.O. (J)~~

Order dt. 6.4.99

A copy of order
with copy of application
may be sent to
all respondents by
regd post/A.D.

~~21.5.99~~

~~Recd
21.5.99
S.O. (J)~~

6.4.99

After hearing the submissions made by the learned counsel for both sides, Respondent No.1, viz. Deputy Director General, (N.C.G.) is directed to dispose of the representation dated 4.1.1999 at Annexure-3 if the same has been received by him and is still pending. This shall be disposed of within a period of 120 days from the date of receipt of this order and result thereof should be intimated to the applicant within 30 days thereafter. While issuing the above direction we make it clear that we express no opinion with regard to merit of the petitioner's claim and merit of the order at Annexure-2 rejecting his representation on the ground of loss of seniority. We also express no opinion about the limitation with regard to filing of representation at Annexure-3 dated 4.1.1999. Respondent 1 will be free to pass appropriate orders strictly in accordance with rules on that representation and communicate the decision thereon within the period indicated above.

With the above direction O.A. is disposed of at the admission stage.

S. J. Somayajulu
VICE CHAIRMAN
MEMBER (JUDICIAL)